

MC No. 89 of 2013  
IN WP(C) No. 67 of 2013

10.10.2013

HON'BLE THE CHIEF JUSTICE

In view of the final order passed today in WP(C)No.  
67 of 2013, this Misc. Case also stands disposed of.

CHIEF JUSTICE

dev  
10.10.13

MC No. 168 of 2013  
IN WP(C) No. 61 of 2013

10.10.2013

HON'BLE THE CHIEF JUSTICE

List this case along with WP(C)No. 61 of 2013 for  
final hearing in due course.

CHIEF JUSTICE

dev  
10.10.13

MC No. 324 of 2013  
IN WP(C) No. 253 of 2013

10.10.2013

HON'BLE THE CHIEF JUSTICE

Shri J Lalsangliana, Advocate, present for the applicant (respondent No. 6 in the writ petition).

Shri N Khan, Advocate, present for the Opposite Party (writ petitioner).

Shri AH Hazarika, GA, present for the respondents.

By means of this Misc. application, the present applicant (respondent No. 6 in the writ petition) has sought modification/vacation of the interim order dated 04.09.2013, passed by this Court in WP(C)No. 253/2013.

Learned counsel for the writ petitioner prays for and is allowed three weeks' time to file the counter affidavit to the affidavit filed with the present Misc. application.

List after three weeks.

CHIEF JUSTICE

dev  
10.10.13

MC No. 325 of 2013  
IN WP(C) No. 294 of 2013

10.10.2013

HON'BLE THE CHIEF JUSTICE

In view of the order passed today in WP(C) No. 294  
of 2013, no further orders required to be passed.

Accordingly, Misc. Case stands disposed of.

CHIEF JUSTICE

dev  
10.10.13

WP(C) No. 61 of 2013

10.10.2013

HON'BLE THE CHIEF JUSTICE

Shri P Nongbri, Advocate, present for the writ petitioners.

Shri SC Shyam, Sr. CGC, present for the respondents.

Heard.

Counter affidavit has already been filed on behalf of the respondents.

Learned counsel for the petitioners prays for and is allowed three weeks' time to file rejoinder affidavit to the counter affidavit filed on behalf of the respondents.

List this writ petition for final hearing in due course.

CHIEF JUSTICE

dev  
10.10.13

WP(C) No. 168 of 2013

10.10.2013

HON'BLE THE CHIEF JUSTICE

Shri R Jha, Advocate, present for the writ petitioners.

Shri N Khan, Advocate, present for the respondents.

Affidavit-in-opposition has been filed on behalf of the respondents. The same be taken on record.

Learned counsel for the petitioner prays for and is allowed four weeks' time to file rejoinder.

List after four weeks.

CHIEF JUSTICE

dev  
10.10.13

WP(C) No. 184 of 2013

10.10.2013

HON'BLE THE CHIEF JUSTICE

Shri S Dey, Advocate, present for the writ petitioner.

Shri ND Chullai, Sr. GA, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further two weeks' time to file rejoinder affidavit to the counter affidavit filed by the respondents.

List after two weeks.

CHIEF JUSTICE

dev  
10.10.13

WP(C) No. 239 of 2013

10.10.2013

HON'BLE THE CHIEF JUSTICE

Shri AS Siddique, Advocate, present for the writ petitioner.

Shri KP Bhattacharjee, GA, present for the respondents No. 1 and 2.

Shri MF Qureshi, Advocate, present for the respondent No. 3.

Counter affidavit has been filed on behalf of the respondents No. 3 to 13. The same be taken on record.

Learned counsel for the petitioners prays for and is allowed four weeks' time to file rejoinder affidavit.

List after four weeks. Meanwhile, the respondents No. 1 and 2 may also file their counter affidavits.

CHIEF JUSTICE

dev  
10.10.13

WP(C) No. 253 of 2013

10.10.2013

HON'BLE THE CHIEF JUSTICE

List this case after three weeks along with MC No.  
324 of 2013 and WP(C)No. 275 of 2013.

CHIEF JUSTICE

dev  
10.10.13

WP(C) No. 294 of 2013

10.10.2013

HON'BLE THE CHIEF JUSTICE

Shri S Sen, Advocate, present for the writ petitioner.

Shri AH Hazarika, GA, present for the respondents.

Heard.

By means of this writ petition, the petitioner has challenged the order dated 06.09.2013 passed by the Sub-Divisional School Officer (respondent No. 7), East Khasi Hills, Meghalaya, whereby the Managing Committee headed by the present petitioner Shri Sabel K Thongaw of Lamlynti Upper Primary School, Kynroh, Nongbri has been dissolved.

Learned counsel for the petitioner submitted that the petitioner was never informed about the public meeting held on 23.08.2013 to discuss the allegations against the Managing Committee, on the basis of which the impugned order of resolution of Managing Committee was passed.

Learned counsel for the respondents prays for and is allowed four weeks' time to file the counter affidavit.

List after four weeks. Meanwhile, as an interim measure, it is directed that the respondent No. 7 Sub-Divisional School Education Officer, East Khasi Hills, Meghalaya shall see that the school which is running under SSA Scheme does not get closed and the assistance under SSA continues for the academic session.

CHIEF JUSTICE

dev  
10.10.13

WP(C) No. 295 of 2013

10.10.2013

HON'BLE THE CHIEF JUSTICE

Ms. P Roy, Advocate, holding the brief for Shri R Mazumdar, counsel for the writ petitioner.

Shri R Deb Nath, CGC, present for the respondents.

Learned counsel for the respondents prays for and is allowed four weeks' time to file the counter affidavit.

List after four weeks.

CHIEF JUSTICE

dev  
10.10.13

WP(C) No. 296 of 2013

10.10.2013

HON'BLE THE CHIEF JUSTICE

Ms. P Roy, Advocate, holding the brief for Shri R Mazumdar, counsel for the writ petitioner.

Shri R Deb Nath, CGC, present for the respondents.

Learned counsel for the respondents prays for and is allowed four weeks' time to file the counter affidavit.

List after four weeks.

CHIEF JUSTICE

dev  
10.10.13

WP(C) No. 297 of 2013

10.10.2013

HON'BLE THE CHIEF JUSTICE

Ms. P Roy, Advocate, holding the brief for Shri R Mazumdar, counsel for the writ petitioner.

Shri R Deb Nath, CGC, present for the respondents.

Learned counsel for the respondents prays for and is allowed four weeks' time to file the counter affidavit.

List after four weeks.

CHIEF JUSTICE

dev  
10.10.13

WP(C) No. 298 of 2013

10.10.2013

HON'BLE THE CHIEF JUSTICE

Shri N Khan, Advocate, present for the writ petitioner.

Shri S Sen Gupta, GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed four weeks' time to file the counter affidavit.

List after four weeks.

CHIEF JUSTICE

dev  
10.10.13